पूरा प्रयास होना चाहिए । मुझे उम्मीद है कि दूसरे सदन में भी यह मामला उठाया गया होगा और सरकार ने कुछ न कुछ इस के लिये सफाई दी होगी । लेकिन सवाल यह है कि इस तरह से हमारी गोपनीयता का, बजट की गोपनीयता का और हमारे नियमों का और परम्परा का उल्लंघन हुआ है । तो आगे चल कर यह बात न हो इस के लिये सरकार को सदन को आश्वासन देना चाहिए और मैं उम्मीद करता हूं कि आप इसको तहकीकात करेंगे और अगर मंत्री जी का बयान इस बारे में सदन का समाधान नहीं करता है तो आप इस को तहकीकात करें और उसके बाद सदन को सूचित करें ।

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): I would like to humbly submit to the House that the sanctity and secrecy of the Budget i_s fully maintained. It is only imagination and speculation in some sections of the Press based on assumptions and presumptions. Nowhere the proposals or the figures *m* quoted tally. This issue has already been raised in the other House this morning. Since the Budget is already presented as Shri Advani has made out, if you see the proposals, nowhere they tally with what appeared in 'the Press. I am quite sure if you go through it 'again and compare it with the figures appearing in the Press, you will find that Nowhere it tallies. With this state-nt, I would like to seek your permission to lay it on the Table.

SHRI LAL K. ADVANI: So far as laying is concerned, it is his right and you will permit him; I have no objection. But my point is that in this particular case, there has been leakage and I have identified • •.

MR. DEPUTY CHAIRMAN: I think...

SHRI LAL K. ADVANI: My point *h* that in the past, all the Chairman and the Presiding Officers have tak«» such matters seriously.

MR. DEPUTY CHAIRMAN: I think the hon. Members know that newspapers do make some guessw and speculations and if sometimes...

SHRI LAL K. ADVANI: You have hot gone through it; you Be© and compare.

MR. DEPUTY CHAIRMAN: And if sometimes the guesses are very close to the proposals. It cannot b« presumed that there is a leakage. But if the hon. Members feel that there is any such thing, let them make a proper request in the proper form and we can consider.

THE BUDGET (RAILWAYS) 1982-83

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): Sir, I beg to lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of India for the year 1982-83, in respect of Railways.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Widespread Communal Violence in Pone and Shoilapur in Maharashtra since 14th February, 1983— Contd.

MR., DEPUTY CHAIRMAN: Now we take up Calling Attention. Shri Syed Shahabuddin. You put your questions now.

SHRI SYED SHAHABUDDIN: I will put only questions. I want to know whether after the anti-Azaan campaign, a number of Mafawalles or Imams or Moazzins requested the police for licences for playing of loudspeakers. Is it a fact that all those applications were summarily rejected?

[Shri Syed Shahabuddin]

My next question is, at the Peace Committee meeting held on the 16th February by the Maharashtra Chief Minister the General Secretary of the Maharashtra State Janata Party, Bhai Vaidya, was nearly assaulted by some people who were participating in that meeting. I would like to know who those people were and whether they belonged to any political party of any semi-political group. Sir, I want to know whether the Chief Minister actually said that there is a foreign hand behind these disturbances. If so, I would like to know what his reasons are for this statement^ I would like to know whether the Government will order a full probe, a full judicial enquiry into all the circumstances starting from the beginning of January which led to the creation of communal tension, finally endftig with the processions at the end of the Jan-Jagaran fortnight. I would like to know the names of the prominent persons who have been taken into custody under the National Security Act. I believe the Minister said the number was 19. I would like to know the names of those persons...

MR. DEPUTY CHAIRMAN: He oan lay it o*i the Table; he cannot read the whole list.

SHRI SYED SHAHABUDDIN: I would like to know their names an& if they have any political background. I would like to know whether the Government is prepared to ban such organisations which incite communal propaganda, like Patit Pavan Samiti or other organisations which have been named here.

And finally, Sir, I wrote a letter to the hon. Home Minister on February 5 based on information received by me that situation is getting serious and he should kindly take immediate action. And I had requested that he must stand up and publicly denounces this Patit Pavan Samiti's demand for a ban on Azaan. I would like to know what action has been taken by the hon. Minister after he received my letter, apart from acknowledging it nearly 12 days later.

SHRI P. VENKATASUBBAIAH: Sir, I will first deal with the letter which has been written by the hon. Member to our Home Minister, immediately after the receipt of the letter, we conveyed to the Maharashtra Government to take appropriate action in the matter. About the *Azaan,* I have already made it clear while answering a supplementary put by...

MR. DEPUTY CHAIRMAN: What has happened to that letter? He wants to know this.

SHRI P. VENKATASUBBAIAH: I am coming to that. I am only referring to what action has been taken and what is the real state of affairs.

The hon. Member has mentioned about the demand for batoing of *Azaan,* which is being done through loudspeakers. I have already quoted. I have already said in my previous explanation, about this Azaan thing. Sir, the position is this. At Pune, on 4-2-82, a threat was held out that if *Azaan* made on the loudspeakers on the mosques was not discontinued forth with, the Shiv Sena would stage dharna in front of the mosques. Eventually, the threat was not carried out. No threat was made by the Patit Pawan organisation. The person behind this proposed agitation, the Shiv Sena leader, Nandu Ghate, was subsequently detained under the National Security Act This is the background.

Now, the position in regard t« granting of licences for the use of loudspeakers is that, at present, licences are granted for the use of loudspeakers from 7 AM to 11 P.M. Some Muslims had approached the Commissioner of Police, Pune, to grant licences from 5 AM to 11 PM, which was not acceded to by the Commissioner of Police. As a symbolio

protest, the licencees returned the licences to the Commissioner. This was only symbolic because, the use of loudspeakers for *Azaan* was being continued from 7 AM to 11 PM and in regard to advancing time from 7 AM to 5 AM no restriction has been put. It was only said that *Azaan* should be started without using loudspeakers from 5 AM to 7 AM and from 7 AM to 11 PM, loud-speakers can be used. It was not that any licence which had been given was withdrawn or that any action has been taken. It was only a symbolic thing. As I have mentioned to the hon. House, as a symbolic protest, they have returned these licences. But this was not put into action. *Azaan* was being continued from 7 AM to 11 PM and the Police did not interfere with it and no action has been taken against them.

There are certain other things which have been mentioned by my hon. friend, Shri Shahabuddin. He has written a letter and I have already said what action has been taken in regard to it. Then, he mentioned that there are a large number of organisations. He quoted a number of them. He asked, who are behind this and what is their main motive? I have already explained about this. There are many organisations. With the intention of doing something to damage unity, some communal elements enter into these organisations and they would like to exploit the situation. We have given guidelines to the State Governments. This is a very long thing. Guidelines are issued from time to time t_0 various State Governments to keep a watch over these matters. This is a long list of guidelines, which have been given to the various State Governments. As I said, the Government is neither complacent nor that it i_s taking this to a leisurely fashion. All possible steps are being taken. Another point which I would like to mention is this. This incident took place on 26th January. Consequent on that four goondas were arrested under the National Security Act,

The ihon. Member has mentioned about the fall out of Meenakshi-puram. Here also the Government is keenly watching the activities of some of these people. We have also brought it to the notice of the various State Governments and asked them -,o be vigilant in this respect.

The other thing is about the Janata Party member having been assaulted in a meeting, I do not have any information with me at the moment and I will find out what has exactly happened in this case. About some sjtatement, he has also mentioned that there is a foreign hand in it. I do not know whether the Chief Minister has made such a statement. If there is any such statement, I will enquire about it.

About the judicial inquiry and the names of prominent members who are being involved in this organisation I have to get information from the respective State Governments. About the ban of communal organisation^ I have already intimated to the House and time and again we have said that banning of communal organisations will, not solve the problem. That is not *ihe* way. The only way is to mobolise all the secular forces in the country and we have to take not only administrative but mobilise public opinion to maintain communal harmony in thia country.

SHBI B. D. KHOBRAGADE (Maharashtra): Mr. Deputy Chairman, Sir, it is rather unfortunate that communal disturbances have again erupted ia Puna and other cities of Maharashtra. Ejver since conversions in Me-enakshipuram there have been » continuous efforts to malign the minority community in this couhtry, Continuous propaganda hag been carried out to the effect that the conversions in Meenakshipuram were

[Shri B. D. Khobragade.] made with the help of foreign money. Even now allegation has been made in this House, but it is etrange that no evidence is forthcoming. Mr. Shahabuddin has suggested that all foreign donations ehould be banned, that there should be a common law. We welcome it, but there should not be any kind of misunderstanding on that account and no minority community should be maligned. If the Government has any evidence, it should be published. Otherwise, the Government should, in unequivocal terms come eut with the statement that no foreign money is coming in this country and no foreign money is playing part in conversions. Allegations were made that there are so many other organisations which are receiving foreign money. Allegation^ and counter allegations will always be there, but the whole national atmosphere is vitiated on this account. Therefore, it is the responsibility of the Government to take the Country into confidence and make the position clear in this respect. We have to create communal barmony in this coiAitry. We have always *to* realise and remember that this country consists of many religions and until and unless there is religious and communal harmony, We cannot have national integration. From that point of view the problem ef communal harmony is to be looked into.

Now, so far as the Pune incident is concerned, the atmosphere in Pune was known to the authorities well in advance. The relations between the two communities were not normal and there were indications that some sort of trouble was likely to aiise. For some reason or other the minority ^community in Pune was being harassed. This may be on tht reasoh of Azaan or may be for some other reason. Slogans were written on the walls; *Masjid ioro, Mandir banao.* The Government ehould have known that there was every possibility of trouble if the Vishwa Hindu Parishad_or tne Janata Jagran Morcha was allowed to take out the procession. Ultimately, the Maharashtra Govern-3 P.M. rr.cnt has banned the processions of Janta Jagran-Why was this step not taken by the Government earlier? Had the Government taken this step earlier, there would have been no communal disturbance.

Secondly, why was this procession allowed to pass through the Muslim locality? Thirdly, why was some part of the procession allowed to go towards the Irani hotels and burn these hotels?

Now, Sir, the question has been raised regarding banning of loud speakers. I would like to say that there should be a uniform law or a uniform policy in this regard. Every morning at 4 or 5 o'clock in every Hindu temple we find some sort of *bhajan kirtan* or something going on If you allow one community to use. loudspeakers, then naturally the other religious communities would also ask for similar permission. In this respect, I only want to quote one instance. In many Government offices in Maharashtra, Ganesh festi val is celebrated. There is no harm if people celebrate the Ganesh festival- But why should they be allowed te have the idol of Ganesh in Govern ment offices? Why should they be allowed to celebrate the festival in Government offices? Supposing tomorrow Sikh people come and say that they want to have "Guru Grahth Path" or a Sikh festival in the Government offices will you allow that ? If the Buddhists tomorrow come and say they want to have the Buddhist festival celebrated in the Government offices, will you allow that? You allow this thing somewhere and then when the other religious communities ask for the same, you prohibit them. The same thing has happened in the case of use of loudspeakers. The Hindu^ started it. Then all other religious communities have asked for the same permission. You cannot stop them.

श्री बुद्ध प्रिय मौर्य (आन्ध्र प्रदेश) लाउड स्पीकर कहीं मत रहने दो, बंद ही कर दो, बड़ा डिस्टर्ब करते हैं ।

श्री भा० दे० खोबरागडे : मैं आप की बात से सहमत हूं । आप को पूजा करनी है तो मंदिर में जा कर भजन करो, पूजा करो । इससे कम्युनल डिस्टर्बेन्स नहीं होगा । किसी को परमिशन लेने की जरूरत नहीं है ।

श्री उपसभापति : ठीक है, समाप्त कीजिए ।

श्री भा० दे० खोबरागडे : मैं ज्यादा समय नहीं लूंगा ।

मैं दूसरी बात कहना चाहता हूं कि जन जागरण मोर्चा और विश्वहिन्दू परिषद, इनके साथ में मराठा महासंघ क्या शामिल था ? मराठा महासंघ कम्यूनल डिस्टर्बेन्स निर्माण करने की कोशिश कर रहा है । मराठा महासंघ के नेता अन्ना पाटिल जगह जगह पर जाकर कह रहे हैं कि शैड्यूल कास्ट और शैड्यूल ट्राइब का रिजर्वेशन खत्म करेंगे और उनको रिजर्वेशन मत दो । मैं कहता हूं कि जब लोक सभा ने सर्वसम्मति से सब पार्टियों के नेताओं की इस पर सहमति रही है लास्ट मार्च में कि शैड्यूल कास्ट और शैड्यूल ट्राइब्स का रिजर्वेशन चलना चाहिए, तो वहां पर इस तरह से इस प्रकार का प्रचार करने की अनुमति क्यों दी जाती है ? वह गांव-गांव जाकर रिजर्वेशन के खिलाफ बात कर रहे हैं । ताज्जुब की बात यह है कि मराठा महासंघ में कांग्रेस (आई) के कार्यकर्ता भी हैं । मंत्री महोदय ने कहा कि कांग्रेस (आई) के कार्यकर्ताओं के खिलाफ कार्यवाही करेंगे । मैं मंत्री महोदय से जानकारी लेना चाहता हू कि ये कौन-कौन कांग्रेस (आई) के कार्यकर्त्ता थे ? मुख्य मंत्री ने बारामती की मीटिंग में कहा कि उन्हें जानकारी है कि कौन-कौन से कांग्रेस (आई) के कार्यकर्त्ता विश्व हिन्दू परिषद के सम्मेलन में शामिल थे । इसलिए मैं उन से पूछना चाहता हूं कि . . .

श्री उपसभापति : समाप्त कीजिए ।

श्री भा० दे० खोबरागडे : . . . अगर मुख्य मंत्री के पास जानकारी है तो क्या वे मुख्य मंत्री को सलाह देंगे कि वे उनके खिलाफ कार्यवाही करें या आपकी कांग्रेस प्रेसीडेन्ट श्रीमती इन्दिरा गांधी, उन कांग्रेस के कार्यकर्त्ताओं के खिलाफ, जिन्होंने इस मोर्चे में भाग लिया, विश्व हिन्दू परिषद् मोर्चे में भाग लिया, उनके खिलाफ कार्यवाही करेंगी ?

SHRI P. VENKATASUBBAIAH: Sir, the lion. Member has put certaia hypothetical questions What I have submitted earlier was that some matters were brought to the notice of thi3 House, that certain incident* happened and certain organisation* behaved in such a manner as to incite communal violence and go en, These are the mattera which are t* be inquired into. That I have menw tioned already. He hag mentioned about having Ganesh idols in Government offices. Whatever it is. Sir, we have clearly given in our guidelines that this is a secular country where everybody hag got the right to worship in the manner that is possible, but as long as it does lot ge against the secular character of the country. Secularism doeg not meaa no religion at all. It is only to give respect to all the religions, and we have got that great privilege. We are proud that in our country people professing different faiths and religions are there and we are maintaining a communal harmony whicK no other country can' be proud of. That ig our rich heritage. But these are the ugly symptoms of a situation, where certain disturbances are taking place. In some places they are taking place very often. That is why we said that communally prong area* have to be identified and person*

[SHRI P. VENKATASUBBAIAH] who indulge in such things have to be noted and that the Press must also have rapport so that any writings in the presa may not incite violence. There have been detailed guidelines and the Maharashtra Chief Minister will naturally be in possession of all the facts and figures. Even then, we have constant dialogue with them and we see that the sentiments of all the religious minorities and other people are respected. Sir, by whatever we say here, we should not create a situation where we aggravate the confrontation between one community and the other. There should be "o baseless charges as otherwise it will complicate the problems and create further problems. Our aim should be to strengthen and mobilise secular forces and see that wherever communal forcesj are there, with all our united effort we must see that they are contained, they are eradicated and good and congenial atmosphere for communal harmony is established. Whatever my hon. friend, Shri Khobragade, has stated on the floor of thg House will be taken note of and conveyed to the Maharashtra Government for their comments and whatever necessary action they have taken in the context of these things has been explained. What steps the local administration has taken in the prevailing situation cannot be gtated on the floor of the House. Under the prevailing circumstances, according to the exigencies of the situation prevailing there, they must have taken proper and corrective steps to see that these matters are not further aggravated.

On the January incident I have given a detailed report. In January a procession was taken, some slogans were raised, some people were arrested any some were taken under th,, National Security Act and from 26th Janutry till 14th February this procession was organised bv the Vishwa Hindu Parishad. Subsequently it ended in a public meeting but ther« was no incident of that sort. The situation waa peaceful and there waa no inkling of communal disturbances taking place. All the anticipatory things have been takea care of by the administration, but when such things did happen really we have to take all possible actions to see that such things do not occur. We have already given a long list of guidelines to the State Government. Apart from all that, we want to put down all these elements, wherever they are, for the safety, integrity and sovereignty of this country which is dear to everyone of ua, to all concerned, and we have only to promote such feelings and not make any statement to aggravate the situation.

SHRI B. D. KHOBRAGADE: My question regarding the Maratha Mah* Sangh and their agitation regarding propaganda...

(Interruptions)

MR. DEPUTY CHAIRMAN: He said he will pass on that information.

SHRI P. VENKATASUBBAIAH: I said all the things.

SHRI B. D. KHOBRAGADE: .. . dealing with reservation for Scheduled Castes...

MR. DEPUTY CHAIRMAN; That is a different matter.

SHRI RAJENDRA SINGH ISHWAR SINGH (Madhya Pradesh): Sir, the Government has to be congratulated for having contained with efficiency the disturbances in Pune and the surrounding areas. There are anti-sociai and communal elements that appear to have discredited the Government, *j* am in agreement with Mr. Shahabuddin that people have the liberty t» practise religion, but I would not support him On the question of using loudspeakers at a time when it causes a great amount of discomfort to persons living- in those areas. We have the rules that loudspeakers are not to be csed before 7 A.M. and after 11 P.M. and one would expect that

they would be enforced by the Government. Sir, it is unfortunate that an hon. Member tried to make political capital out QJ a gituation like this when he brought a reference to Mr. Antulay, which, I felt, waa uncalled for. These kinds of political antics mislead the people and are responsible for causing a lot of mischief when they appear in the press.

Sir, we have seen in the course of the last eighteen month3 a series of communal disturbances . spreading over varioua part3 of the country. Keeping that in view, may i suggest to the Government that a special legislation[1] to deal with offences aris-ing out of communal riots and communal disharmony may be contemplated by which enhanced punishments are given to the offendera and larger action i3 taken under the preventive acts? A question was asked; What was the police doing when these disturbances were going on? I would only venture to say that whenever the police goes into action invariably there ig a demand by mv friends from th^ other side for a judicial inquiry. If such demands are less and the police is not criticized, no matter what they do when they swing into action', maybe the police morale becomes one of a better standard and we may find them taking action that we expect them to take.

SHRi P- VENKATASUBBAIAH: Sir, I think the hon. Member for having given valuable suggestions. One point he has made is about a special legislation. Sir, the suggestion has been taken[1].

श्री तराशिव बाबाईतकर : श्रीमन्, जो बहस असल में पुणे, बारामती और शोलापुर में जो वाकयात हुए, उससे संबंधित थी, यह एक जनरल हिन्दू मुस्लिम प्राब्लम में परिवर्तित हो गयी है और उसकी जिम्मेदारी मुझे खेद है कि मंत्री महोदय पर है। जो स्टेटमेंट उन्होंने यहां दिया है it is full of inaccuracies. और खाली जो वाकयात वहां हुए हैं, घटनाएं हुई हैं, उनके क्रमवार उल्लेख करने मात्र से जो असलियत है वे स्टेटमेंट में नहीं आ रहे हैं। असल में बात यह है श्रीमन्, कि जिस दिन ये दुर्घटनाएं हुई शहर में तो मैं उस शहर में था। उसके आठ दिन पहले मैंने कमिश्नर, पुलिस से भेंट की थी और मैंने उनसे पूछा था जो तनाव शहर में था जिस घटना का आपने जिक्र किया है कि 25 या 26 जनवरी में जो हुआ था और आप उसमें कह रहे हैं कि चार लोग नेशनल सिक्योरिटी एक्ट वगैरह में गिरफ्तार हुए, तो यह ठीक इन्फारमेशन आप को नहीं है। असल में हुआ यह कि जब 25 या 26 जनवरी को वहां सत्यनारायण की पूजा हुई तो वहां कुछ लोग गये और उसके बाद उन्होंने स्लोगन दे दिये। उस पर हमला हुआ, चाकू चले और उसमें दो या तीन शख्स जख्मी हुए। उसके बाद गिरफ्तारियां हुई। किन्तु गिरफ्तार किये हुए सभी लोग क्रिमिनल रिकार्ड के हैं। जिनको और क्रिमिनल सजाएं हुई हैं वे ही लोग उसमें हैं। कमिश्नर ने भी मान लिया था कि ऐसे ही सभी लोग हैं। सवाल यह है कि और चूंकि यह आम तौर पर माना जाता है, यह आपका भी और सबका अनुभव है कि जो क्रिमिनल एलीमेंट्स हैं वे इस तरह से राजनीति में नहीं आते हैं, वे खुद को दूर बचाए रहते हैं तो इन लोगों ने जो हमला किया, क्या उसके पीछे कोई और लोग हैं जिन्होंने हमला करवाया इस सच्चाई का पता लगना चाहिए मैंने कमिश्नर साहब से पूछा कि आखिर क्या बात है, यह हमारा और आप का तजुर्बा है कि : persons with communal record do not get involved in political activities.

इस तरह का हमला वगैरह वे लोग नहीं करते हैं जिनका क्रिमिनल रिकार्ड है वे लोग अगर पकड़े गये हैं इसलिए इसके पीछे कुछ ऐसे लोग होंगे जिन्हों ने इनको आगे किया होगा। अतः इसकी सच्चाई का पता लगवाया जाय। उन्होंने हमको कहा कि हमको भी यही शंका है और इसका हम कुछ जवाब हासिल करने की कोशिश कर रहे हैं। यह दूसरी घटना

[श्री सदाशिव बागाईतकर]

होने तक इसके बारे में कुछ नहीं हुआ। यह लोग पकड़े गये। लेकिन इन्होंने हमला क्यों किया, क्या कारण रहे, इसका कोई जवाब नहीं।

श्रीमन, इन तीनों शहरों में जो हकीकत हुई है, उसमें एक बड़ा फर्क आप मेहरबानी करके समझ लीजिये, मैं और मंत्री जी को कहूंगा कि आप भी इसको समझ लीजिये। आप भी इसको जेनरलाईज कर रहे हैं। जिस तरह की घटनाएं मुरादाबाद में हुई, या अलीगढ़ में हुई इस तरह का यह दंगा नहीं हुआ है।

असल में हुआ यह है कि जो टेंशन था, उसका इरप्शन—मंत्री जी आप समझ लीजिए कि जो मिक्सड लोकेलिटी थी पुणे की, जिस इलाके से यह प्रोसैशन चला, वहां तो उस दिन कुछ नहीं हुआ है।

श्री उपसभापति : वह तो जांच कर रहे हैं।

श्री सदाशिव बागाईतकर : जहां मिक्सड लोकेलिटी नहीं है... **(व्यवधान)**

श्री उपसभापति : इन सब घटनाओं की जांच तो हो रही है।... **(व्यवधान)**

श्री सदाशिव बागाईतकर : कोई जांच आयोग नहीं बैठा है। इसका कुछ प्रयास नहीं हो रहा है।

SHRI P. VENKATASUBBAIAH: I am not capable of understanding you. That is my difficulty. What can I do?

श्री उपसभापति : वह कह रहे हैं कि इसकी रिपोर्ट मंगवाई है।

श्री सदाशिव बागाईतकर : इन्होंने जो बयान दिया, वह तो इस रिपोर्ट के बेसिस पर कहा है। महाराष्ट्र गवर्नमेंट की तरफ से इनको जो मालूमात है, वह इन्होंने इस बयान में रख दी है और उसी से यह सारा जो मैं कह रहा हूं कि इसमें इनएक्यूरेसीज हैं। उससे मालूम होता है कि इन तीनों शहरों में बड़े पैमाने पर हिंदू-मुसलमानों में दंगा हो गया, लोग मारे गये। इस तरह की बात नहीं हुई है, इनसिडेंट्स हुए हैं और आप भी समझ लीजिए कि दो रेस्टोरां का आपने कहां है, उसके बगल में एक ईरानी रेस्टोरां हैं, उसमें कुछ नहीं हुआ। वह तो बचा रहा। तो यह भी हो सकता है कि बिजनेस राइवलरी के एंगल से कुछ लोगों ने फायदा उठा करके कुछ इसको किया होगा, यानी "गुडलक" करके एक ईरानी रेस्टोरां है, वह भी ईरानी रेस्टोरां है। यह जो जला है "लकी" रेस्टोरां वह भी ईरानी है। तो एक बच गया और दूसरे दो जला दिये गये, इसके पिछे आप जो समझते हैं, उस तरह का अलग एलीमेंट नहीं है। यह भी आप लोगों को ध्यान में रखना चाहिये।

आखिरकार एक चीज हो रही है जिसकी तरफ मैं मंत्री जी का ध्यान खींचना चाहता हूं। पूजा स्थान में, प्रार्थना स्थान में लाऊडस्पीकर का उपयोग हो या न हो, इसके बारे में आपको कुछ फैसला करना चाहिये। इसको कोई कह नहीं सकता कि प्रार्थना स्थान में जो धर्म के मुताबिक करना है, अजान देनी है, उस पर कोई पाबंदी लगाना, यह मांग नहीं है। लेकिन मुख्य सवाल है कि लाऊडस्पीकर का इस्तेमाल कैसे हो, किस समय हो, यह बातें हैं जिसका फैसला सरकार करे और उस पर अमल हो। यह एक चीज है जिसकी ओर मैं सब का ध्यान, शहाबुद्दीन जी और मंत्री जी का ध्यान खींचना चाहता हूं। सवाल यह होता जा रहा है कि हमारी कंस्टीट्यूशन के मुताबिक, संविधान के मुताबिक हमको जो फण्डामेंटल राइट्स

हासिल हैं, जो सिविल लिबर्टीज हासिल हैं, वह सिविल लिबर्टीज एक तरफ और कुछ फण्डेमेंट लिस्ट एटिट्यूड लेकर बर्ताव करने वाले, व्यवहार करने वाले, इन दोनों के बीच टकराव आ रहा है और मैं यूं ही नहीं कह रहा हूं। पहले हम लोगों ने अखबारों में पढ़ा है कि जब संत भिंडरानवाला को गिरफ्तार कर लिया था, तो उन्होंने यह मांग की थी कि मुझे इंटैरोगेशन करने के लिये सिर्फ सिख अफसर आए और किसी को मैं जवाब नहीं दूंगा और इसको आपने मान लिया और संत भिंडरानवाला का इंटैरोगेशन सिर्फ सिख पुलिस अफसर ने किया।

अभी मेरे पास यह महाराष्ट्र टाइम्स, मराठी में है—जो न्यूज 20 तारीख को टाइम्स आफ इंडिया में भी आई है, उसमें एक भयानक न्यूज है जो मैं आपको पढ़ कर सुनाता हूं ...

> "मुस्लिम तरुणीचे दोन्ही ओठ कापले चित्रपट पाहिल्या बद्दल शिक्षा" "नागपुर दि० 18 जलगांव ये थे हिन्दी चित्रपट पाहून बाहरे पडलेल्या एडा मुस्लिम जाडेप्यावर सनातनी मुसलमानांच्या रोषमुलें आयुष्यातून उठण्याची वेल आली।"

श्री उपसभापति : वसे ही सारांश कर दीजिए, समझेंगे नहीं।

श्री सदाशिव बागाईतकर : मैं एक मिनट में पढ़ देता हूं। ...

> "यातरूणीचे ओठ कापले तर तरूणाचा अंध केले। . .
>
> चित्रपटगृहातून बाहेर पडताच तीन मुस्लिम तरुणांनी अदविले।
>
> मुस्लिम महिलानी चित्रपट पाहु नयेत। या मुस्लिम पंचावतीच्या हुकुमाचा भंग, केल्याच्या आरोपे या तिघांनी करून रहेनाचे ओठ कापले।"

इसका तर्जुमा मैं करना चाहूंगा। जलगांव एक डिस्ट्रिक्ट टाऊन है, कोई मामूली देहात नहीं है, भूसावल के बाद आने वाला रेलवे लाइन पर, जहां पर अजन्ता देखने के लिए आप उतरते है इतना बड़ा शहर है, वहां सिनेमा देखने के लिए एक मुस्लिम कपल गया और सिनेमा देखकर वह मुस्लिम कपल बाहर आया, तो उस लड़की के होंट काटे गये और उस लड़के को अन्धा किया गया।

दो महीने पहले बीजापुर में यह वाकया हुआ बी० एस० सी०, बी० एड० एक टीचर सिनेमा देखने गई। वह सिनेमा देखने आती है अपनी बहन के साथ। उस परसिनेमाघर के बाहर आते ही हमला हो गया। इस प्रकार की बातें अब चल रही हैं। यह दूसरा उदाहरण है। कारण इसका यह है कि फंडामेंटलिस्ट अपने कानून को प्रस्थापित करने की कोशिश कर रहे हैं कि कोई मुसलिम औरत सिनेमा देखने न जाए; धर्म के खिलाफ वह बात है। यह उनकी भूमिका है। अब सिनेमा देखने का मेरा अधिकार सिविल लिबर्टीज में आता है कि नहीं आता, और अगर वह आता है तो उसको चैलेन्ज किया जा रहा है शरीयत के नाम पर। इसके ऊपर बहस को दूर रखा शरीयत में क्या है लेकिन उस पर बहस छेड़ी जा रही है कि तुम महिला हो कर सिनेमा देखने नहीं जाओगे, तुम्हारे ऊपर मुसलिम कानून लागू होगा और इसकी सजा हम देंगे। इसलिए श्रीमन्, मैं सरकार को आगाह करना चाहता हूं कि—जो टेन्शंस पैदा हो रही है, जिसका बखान हुआ है वह अपनी जगह पर है—सबसे बड़ा टेन्शन का कारण यह है, विधान में देखिए, अधिकारों को भी धर्म के नाम पर कोई चैलेन्ज करना चाहेगा, चैलेन्ज करेगा, सजा करेगा, और उसकी हिफाजत आप नहीं करेंगे, उस फण्डामेंटलिज्म को आप कन्सेशंस देते जाओगे, तो यह तनाव बढ़ेगा, कम होने वाला नहीं . . .

श्री उपसभापति : हो गया। माननीय मंत्री जी जवाब देंगे।

श्री सदाशिव बागाईतकर : इसलिए मैं मंत्री महोदय से जानना चाहता हूं कि शोला-

[श्री सदाशिव बागाईतकर]

पुर, पुणे, बारमती में जो वाक़्या हुआ है, क्या वहां पहले से टेन्शन नहीं था और क्या पुलिस मशीनरी का यह फेल्यूर नहीं है कि टेन्शन होते हुए, जो जरुरी कदम उन्हें उठाने चाहिए थे वह उठाए नहीं, और जो गिरफ्तारियां हुई उसके पीछे कौन इलीमेंट हैं इसका पता लगाने में, उसको ढूंढने में वह नाकामयाब रहा और नतीजा यह है कि ऐसी वारदात हुई जिसको एवाइड किया जा सकता था।

श्री उपसभापति : समाप्त कीजिए।

श्री सदाशिव बागाईतकर : इसलिए अन्त में मैं सरकार से इस बात की जानकारी चाहूंगा कि जब संविधान ने हिन्दुस्तान के सिटिजेंस को सिविल लिबर्टीज दिए हुए हैं, यदि उसको खत्म करने का काम कोई करेगा तो उसमें आप लोगों को हिफाजत करेंगे या नहीं, इसका जवाब आप को देना होगा।

SHRI P. VENKATASUBBAIAH: Sir, Mr. Bagaitkar has made a point which I have already answered elaborately, about permission "and other things. He has put gome questions and has also answered them himself because h_e ha_3 said that $ther_e$ were three Irani hotels but only two were burnt and on_e wa_g not burnt and so it cannot b_e taken as a communal thing. All these $matter_s$ ar_e there. He has answered some of hi_s own questions. So I need not answer them. H_e $know_B$ all these matters. There ar_e anti-social elements who take advantage of it; $ther_e$ are fanatics who take advantage of it; there are politicians who would like to make political capital out of it. The sum total or the cumulative effect of all this is that undesirable elements in public lif_e $creat_e$ all sortg of trouble. W_e have t_0 distinguish the good from th_e Dad> the go0(i from tne "evil and we have *o se_e whether any antisocial elements are taking advantage of it. 77_e cannot just in one breath say that everybody is communaliit or everybody i_a secular. So these are the matters which th_e State Government' i_3 looking into very carefully. I would c^ly request the hon. Member, Mr. Bagaitkar that if h_e has got any more information, he may give it to *TOQ* go that I can pass it on to the Maharashtra Govrenment and they can go into the matter.

श्री नागेश्वर प्रसाद शाही : (उत्तर प्रदेश) : श्रीमन्, उनके सवालों का जवाब नहीं आया...

श्री उपसभापति : जवाब पहले दे चुके हैं आप अभी आए हैं शाही साहब।

SHRI SADASHIV BAGAITKAR: I want on_e clarification.

श्री नागेश्वर प्रसाद शाही : मैं पीछे बैठा हुआ था, श्रीमन।

श्री उपसभापति : मैं सब देख रहा हूं। 2 घंटे तक बहस हो चुकी। जवाब भी हो गया है।

SHRI P. VENKATASUBBAIAH: I have already $give_n$ all the answers.

श्री सदाशिव बागाईतकर : मैं मंत्री जी से जानना चाहूंगा, यह क्लेरिफिकेशन की बात है। मेरे पास जो इन्फार्मेशन है वह उनको देने के लिए मुझे कोई इन्कार नहीं है लेकिन सरकार के पास जो एजेंसी है, उसकी मशीनरी का जहां तक सवाल है, वह इस तरह से क्यों फेल हो जाती है इसका जवाब तो उन को देना ही चाहिए।

SHRI P. VENKATASUBBAIAH: Sir, about banning of loudspeakers, thi_s is a matter on which there must b_e a $consensu_s$ arrived $_a$t from all " religious parties. It is not as though th_e Government can tak_e unilateral action. That was a thihg which was in vogue for so many years. We cannot tak_e unilateral $_a$ction. Other-

wise the Government will be blamed for taking away the religious right of the individual. So these are the matters, if the Opposition has got any -concrete suggestions to make, the Government will certainly go into them.

SHRI NAGESHWAR PRASAD SHAHI; So tbe Government is helpless to stop the communalists?

MR. DEPUTY CHAIRMAN; Mr. Yogendra Sharma.

श्री योगन्द्र शर्मा : मान्यवर, अभी महाराष्ट्र में शोलापुर और दूसरी जगहों में जो दंगे हुए उनके बारे में काफी चार्ज सदन में आ गई हैं। उनमें मैं नहीं जाना चाहता हूं। मैं तो यही समझता हूं कि यदि कहीं भी और कभी भी साम्प्रदायिक दंगा होता है तो उस दंगे में हम महात्मा गांधी की फिर एक बार हत्या कर देते हैं और उसके क्या माने होते हैं, यह बताने की जरूरत नहीं। अफसोस की बात है कि अभी देश की हालत ऐसी हो गई है कि यह साम्प्रदायिक और पृथकता सबसे बड़ी राजनीति हो गई है और इस राजनीति को हम यदि बढ़ने देंगे तो भारत के गणतन्त्र की जो बुनियाद है वह खत्म हो जायेगी।

हम मंत्री महोदय के इस वक्तव्य से सहमत हैं कि साम्प्रदायिक संगठनों को दमन के द्वारा या उनको गैर-कानूनी करके हम नहीं खत्म कर सकते हैं, हम उनके इस वक्तव्य से भी सहमत हैं कि विचार के स्तर पर वे राजनैतिक स्तर पर उन से लड़ना है और अगर हम उनके खिलाफ नहीं लड़ते तो हम देश की बुनियाद को कायम नहीं रख सकते। सरकार से हमारी यह शिकायत है कि आप कहते हैं कि वह करते नहीं हैं। जितने भी जवाब हैं तमाम यही हैं कि प्रशासन के स्तर पर हम यह कर रहे हैं। जब आप इस बात को मानते हैं कि चाहे इस्लामिक फंडामेंटलिज्म हो, सिख फंडामेंटलिज्म हो, हिन्दू फंडा-मेंटलिज्म हो, इस तरह के जो साम्प्रदायिक और धार्मिक उन्माद पैदा करने वाले विचार हैं उनके खिलाफ विचार के स्तर पर, राजनैतिक स्तर पर लड़ना चाहिये तो इसके लिये आप क्या कर रहे हैं? हम जानते हैं कि छोटी-छोटी बातों को लेकर तूफान खड़ा किया जाता है, लोगों का उन्माद जगा दिया जाता है। जरूरत इस बात की है कि आपके पास जो प्रचार के साधन हैं, आकाशवाणी है, जो सशक्त प्रचार का साधन है वह आकाशवाणी क्यों नहीं इस धार्मिक उन्माद के खिलाफ, धर्म निरपेक्षता के लिये रात दिन प्रचार करती है। हम तो नहीं सुनते हैं। फिर आप कैसे विचार के स्तर पर लड़ते हैं, कैसे आप राजनीति के स्तर पर लड़ते है? स्कूलों और कालेजों में जो टेक्स्ट बुक्स हैं, क्या उनमें विद्यार्थियों को, नौजवानों को धर्म निरपेक्षता की शिक्षा दी जाती है? उस स्तर पर आप फाइट करते हैं? नहीं करते हैं। आपकी प्रशासन की बहुत सी ट्रेनिंग संस्थायें हैं जहां आप प्रशासकों को, कर्मचारियों और अधिकारियों को ट्रेनिंग देते हैं। क्या आप उस ट्रेनिंग में धर्म निरपेक्षता की शिक्षा देते हैं ताकि वे सही माने में धर्मनिरपेक्षता को प्रशासन के कामों के जरिये कर सकें? क्यों नहीं आप करते?

मान्यवर, आज ही अखबार में हमने पढ़ा कि शायरेआजम जोश मलीहाबादी का, जो हम सभी के परिचित हैं, देहान्त आज हो गया। उनकी शायरी धर्मनिरपेक्षता की एक बहुत ही बुलन्द चीज है। क्यों नहीं हम उनकी कृतियों को प्रकाशित करें, उनका प्रचार करें। कोई भी इन्सान, कोई भी हिन्दुस्तानी

[श्री योगेन्द्र शर्मा]

उनके "शोले और शबनम" को पढ़ने के बाद साम्प्रदायिकता के जहर के पास नहीं जायेगा । क्यों नहीं आप इस तरह की चीजों का प्रचार करते ?

कुछ नये सवालात हैं। लाउडस्पीकर कहां बजाना चाहिये, कहां नहीं बजाना चाहिये । यदि कोई भी नियम बनेगा, तो सभी के लिये लागू होगा, मुसलमानों के लिये लागू होगा, ईसाइयों के लिये लागू होगा, हिन्दुओं के लिये लागू होगा सिखों के लिये लागू होगा । वह किसी एक धर्म के लिये लागू नहीं हो सकता । तब तो वह हमारे गणतन्त्र के खिलफ होगा । बाहर से धन आता है मस्जिदों के लिए आता है । हम नहीं जानते आता है, लेकिन हम जानते हैं के मिशनरियों के लिये धन आता है। उसके खिलाफ क्यों नहीं अवाज उठती? यही है धार्मिक साम्प्रदायिकता का दृष्टिकोण । आपने खुद कहा कि सभी की राय है तो क्यों नहीं सरकार विरोधी पक्ष के नेताओं की एक मीटिंग बुलाती । आप कहते हैं कि बहुत से मसले हैं जिनके ऊपर हम टक्कर की नहीं, सहमति की नीति अख्तियार करना चाहते हैं । साम्प्रदायिकता एक ऐसा राष्ट्रीय मसला है, जिसका लेकर सरकार और विरोधी पक्ष के बीच सहमति होनी चाहिये । कैसे राजनैतिक स्तर पर और वैचारिक स्तर पर उसका सामना किया जाये इसके लिये कार्यक्रम बनाया जाये । आपने सर्कुलर भेज दिया, तमाम लोगों को सर्कुलर भेज दिया । जबकि साम्प्रदायिकता का प्रचार तूफान की तरह चलता है, आपके सर्कुलर के बारे में हम लोगों को भी मालूम नहीं ।

तो किस सर्कुलर के जरिये आप फाइट करायेंगे ? आपका सर्कुलर तो जनता के हाथ में होना चाहिये ताकि वह सजग और सचेत ढंग से साम्प्रदायिकता के साथ फाइट कर सके ।

SHRI P. VENKATASUBBAIAHt Sir, my friend is a very senior Member. He spoke with emotion. Hi* dedication to the cause of communal harmony is beyond aSay doubt. We all appreciate what he ha$_a$ said. I have already said that in addition to sending circulars, the Prime Minister ha$_s$ revived th$_e$ National Integration Council. A separate sub-commi-tee has been formed for communal harmony and several groups and political parties ar$_e$ represented there, it i$_3$ not as though the Goverm-ment i$_s$ sitting without doing any-thing. In our midst we have several' saints. Kabir preacher communal harmony. We all participate is. Muslim festivals as if they are our own festivals. It i$_3$ all for th$_e$ $_s$ake of communal harmony becaus$_e$ it is communal harmony that keeps this country intect ahd together. I entirely *agree* with what he has said. The school curriculum must b$_e$ so changed as to impart secular educa-tion to our students who are the futur$_e$ citizens of our country. So far as the officers ar$_e$ concerned, a cod$_e$ of conduct has been $_e$volved with regard to their behaviour in relation to communal organisational. W$_e$ have done many things. We have to activisg them and we have to cooperate one another to create an atmospher$_e$ of communal harmony in this country.

REFERENCE TO THE DEMAND FOR REVISION OF PAY-SCALES OF DELHI TEACHERS

MR. DEPUTY CHAIRMAN: Now Special Mentions. Shri Satya Pal Malik.

श्री सत्यपाल मलिक (उत्तर प्रदेश) : मान्यवर, दिल्ली के सरकारी स्कूलों और नगर निगम के स्कूलों, सरकारी सहायता से चलने वाले स्कूलों और बिना सहायता प्राप्त जो मान्यता प्राप्त स्कूल हैं उनके